

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ON

ORIGINAL APPLICATION No.19 of 2021 (SZ)

In the matter of

Mr. Ahammed Kutty. T : Applicant(s)
Malappuram District

Vs

The Central Pollution Control Board Rep., : Respondent(s)
by its Chairman New Delhi and others

REPORT FILED BY JOINT COMMITTEE
CONSTITUTED BY HON'BLE NGT AS PER ORDER
DATED: 25.01.2021 ON OA 19/2021

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ON

ORIGINAL APPLICATION No.19 of 2021 (SZ)

Mr.Ahammed Kutty.T : Applicant(s)
Malappuram District.

Vs

Central Pollution Control Board Rep., : Respondent(s)
By its Chairman, New Delhi and Others

**REPORT FILED BY JOINT COMMITTEE CONSTITUTED
BY HON'BLE NGT AS PER ORDER DATED 25.01.2021 ON
O.A .NO.19/2021**

Back Ground in brief

OA.No.19 of 2021 has been filed by Sri.Ahammed Kutty.T, Malappuram District, against setting up of Petrol pumps by Respondents 4 and 5 in a residential area, against the norms fixed by the Central Pollution Control Board for that purpose. The allegation is that the respondents 4 and 5 are attempting to establish a fuel station in Re-survey

No. 1087/IC, and 1100/1 of Vazhikkadavu, Nilambur Taluk, Malappuram District against the objections raised by the public regarding the possible environmental issues that is likely to arise on account of the establishment of such units. It is also alleged that the unit is going to be established in violation of the existing norms issued by the 1st and 3rd respondents. Further it is also proposed to be established adjacent to the 'Karakkodan Puzha' which is one of the main sources of drinking water to the Villages, and also against the directions issued by the Principal Bench of the National Green Tribunal in OA No.147 of 2016 and other related matters.

The Hon'ble NGT vide its order dated 25.01.2021 appointed a joint Committee Comprising of (1) The District Collector or a senior officer not below the rank of Assistant Collector or Revenue Divisional officer to be deputed by the District Collector (2) A Senior officer from the Central Pollution Control Board Regional Office Bangalore, (3) A Senior Officer from the Kerala State Pollution Control Board (KSPCB) as nominated by its Chairman to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. The Committee is directed to ascertain as to whether the establishment of the proposed petrol pump fuel station is in accordance with the guidelines issued by the Central Pollution Control Board (CPCB) in this regard after obtaining permission and other consents if any required from the authorities, complying with the pollution norms. If there is any violation found the proposed action to be taken and if any damage caused to the environment to assess the environmental compensation to be recovered from the respondents 4 and 5. The committee is directed to submit the report to the Hon'ble Tribunal on or before 25.02.2021.

It is humbly submitted that although the Joint committee inspection was conducted on 18.02.2020, due to other overloaded official works which were prescheduled, it was unable to complete and submit the Committee reports before the Hon'ble Tribunal. Hence as per request this Hon'ble Tribunal has adjourned the hearing to 31.03.2021. Accordingly the Joint Committee report is completed, approved by the Committee members and submitted herewith.

- 1) With respect to the Hon'ble Tribunal's order dated: 25.01.2021, the Board Chairman had issued proceedings No.PCB/HO/EE4/NGT/OA.19/2021 (SZ), Thiruvananthapuram dated: 04.02.2021, nominating the Environmental Engineer, Kerala State Pollution Control Board, District Office, Malappuram to represent KSPCB in the Joint Committee. Copy of the proceedings is produced herewith and marked as **Annexure- 1**. Also vide letter no.PCB/HO/EE4/NGT/OA No.19/2021 dated: 04.02.2021, the Board Chairman authorized the Environmental Engineer Legal Cell, Regional Office, Ernakulam to represent the Board (3rd Respondent) and to file a report on behalf of Board, after considering the report of the Joint Committee. Copy of the above letter and Authorization is attached herewith and marked as **Annexure- 2**. Dr.Deepesh.V, Scientist-C was nominated as the Central Pollution Control Board (CPCB) representative in the Joint Committee vide CPCB letter dated: 15.02.2021, by number F; Tech 39/Legal/RDS/2020-21/1182 from the CPCB Regional Director, Bengaluru. Copy of the nomination letter is produced herewith and marked as **Annexure- 3**.

2) It is respectfully submitted before the Hon'ble Tribunal that site inspections were conducted by the following Joint Committee members on 18.02.2021, 1.30 PM.

1. Smt.Anju.K.S, IAS, Sub Collector, Perinthalmanna
2. Shri. Dr.Deepesh.V, Scientist.C, Central Pollution Control Board
Regional Directorate, Bengaluru.
3. Smt. Sauma Hameed, Environmental Engineer, Kerala State
Pollution Control Board, District Office, Malappuram. (Member -
Convener).

Attendance list of the Joint Committee members is produced herewith and marked as **Annexure- 4**. Besides the Joint Committee members, the following officials were also present during the inspection of the land under question.

1. Shri. Baburajan.P.R, Village Officer, Vazhikkadavu Village.
2. Shri. Muhammed Ashraf, Villlage Assistant, Vazhikkadavu Village.
3. Smt. Jyolsna Jerin, Assistant Engineer, Kerala State Pollution
Control Board, District Office, Malappuram.

The petitioner Shri.Ahammed Kutty was also present during the Site inspection.

3) It is respectfully submitted before the Hon'ble Tribunal that the petitioner is raising objections against two proposed petrol pumps, one at Resurvey no. 1087/1C and second at Resurvey no. 1100/1 of Vazhikkadavu Village, Nilambur Taluk, Malappuram District in Kerala. The Nilambur - Gudallur Interstate Road (SH - 28) passes through the Vazhikkadavu Village and is the gate way to the Ghat roads leading to Gudallur, Tamilnadu. It is submitted that the Joint Committee had visited the locations of the proposed petrol pumps on 18.02.2021, inspected the sites/

Locations and interacted with the project proponents as well as the land owners. Both the locations are on the left side of the State Highway (SH-28) towards Gudallur and a River called Karakkodan Puzha is following close to the proposed site locations.

Observations during Site Inspection

4) The details of site inspection conducted at the two proposed petrol pump locations are briefed below:

a) Proposed petrol pump at Vazhikkadavu Village Nilambur Taluk at Survey No. 1087/1C

It is respectfully submitted before the Hon'ble tribunal that this proposed site is 0.1224 hectares of land owned by Smt.Rosamma Thomas, KachamKodath House, Manimooly (PO), Vazhikkadavu Village, Nilambur Taluk, Malappuram District Kerala, given to Bharath Petroleum for establishing a petrol pump/petroleum out let. The eastern side of the plot is Nilambur-Gudallur State High way (SH 28), western side is Karakkodan Puzha, and the nearest residences are located at the northern and southern sides of the proposed location.

The geo-ordinate location of the proposed site is as follows:

Latitude - 11⁰ 22' 37.8" N

Longitude - 76⁰ 20' 14.4" E

The location photograph of the proposed petroleum out let obtained from Google satellite map is produced herewith and marked as **Annexure-5**.

On measuring the distances, it was observed that the Smt.Kalathiparambil Tresiamma is residing at a distance of 26.7 meters from the proposed fuel dispensing point, and Sri.Pookodan Subair is residing at a distance of 24

meters from the vent pipe position of the proposed petrol pump, which are the nearest residence measured from the proposed pump location.

b) Proposed petrol pump at Vazhikadavu Village, Nilambur Taluk, at Survey No. 1100/1.

It is respectfully submitted that this proposed petrol pump site is 0.1012 hectares of land owned by Smt.Sajna, W/o. Sri.Shanavas Pullanikkattil which is given for establishing a petrol pump/petroleum outlet for Nayara Energy Limited. The eastern side of the plot is Nilambur-Gudallur State High way (SH. 28); western side is a thodu, land owned by Shanavas on the north, and land owned by Naseeba on the south, as Boundaries of the proposed plot.

The geo ordinate location of this proposed site is as follows:

Latitude - 11⁰ 22' 37.8" N

Longitude - 76⁰ 20' 14.4" E

The geo ordinate location of the proposed site obtained from Google satellite map is produced herewith and marked as **Annexure 6.**

The land is acquired on lease by Shri.Ummer.C.K and Shri. Muhammed Mustafa from Smt.Sajna, for establishing the petrol pump for Nayara Energy Ltd.

- 5) It is submitted that, on measuring the distances, it was observed that the nearest residence owned by Shri. Abdul Kareem is at a distance of 20.4 meters from the location of the proposed fuel dispensing point. Distance measured to the river bank on north side, from the boundary of petrol pump location is 7.1 meters and from the proposed fuel dispensing point to the river is measured as 24.1 meters. The approximate location of vent

pipe is near to and running parallel to the river and Kattungal Road. Other residential buildings were seen located across the river (bridge) which is having a width of 35 meters. However the proponent claimed that Shri. Abdul Kareem, the owner of the nearest residential building at 20.4 meters from the location of the fuel dispensing point had expressed his no objection to the proposed petrol pump.

- 6) Copy of the Report submitted from the office of the District Collector, Civil Station Malappuram, based on the Joint Committee Site inspection dated: 18.02.2021 is produced here with and marked as **Annexure- 7** for reference. It is humbly submitted that, the officials from District Collectorate informed during inspection that no NOC has been granted for both the petroleum outlets so far from that office.

- 7) It is humbly submitted before the Hon'ble Tribunal that the Central Pollution Control Board (CPCB) has issued clear guidelines vide CPCB office Memorandum No.B-13011/1/2019-20/AQM/0814 dated: 07.01.2020, and this office memorandum, as informed by the CPCB representative in the Joint Committee, has been prepared based on specific directions to prepare appropriate guidelines for setting up of new petrol pumps in the Country, and this guidelines consist of specific criteria for siting of petrol pumps/retail outlets (RO's), measures to be adopted for Pollution prevention/ Control and Spillage/ Leak management. The draft guidelines they had placed in the public domain for comments/ suggestions/ objections and after reviewing the inputs received the guidelines were finalized, circulated to stakeholders for implementation and placed in the public domain on 07.01.2020. A copy of the CPCB guideline dated: 07.01.2021 is attached herewith and

marked as **Annexure- 8**. It is humbly submitted that, following the Annexure- 8 CPCB guidelines, KSPCB had issued circulars on 24.02.2020 and 18.08.2021, specifying specific distance criteria for new petrol pumps starting after 24.02.2020. Copies of KSPCB circulars dated: 24.02.2020 and again on 18.08.2020 by number PCB/HO/HOW/RULES -9/7/2019 are produced herewith and marked as **Annexure- 9** and **Annexure- 10**.

- 8) As per the Annexure-8 guideline, and Annexure- 9 circular , petrol pumps shall not be located within a radial distance of 50 meters from Schools, Hospitals and Residential areas, designated as per local laws and in no case shall less than 30 meters. Annexure- 9 circular is again revised and issued revised circular by Board on 18.08.2020, vide Annexure- 10, according to which siting criteria for new retail outlet or petrol pumps from the ‘nearest residential building’ may be considered instead of ‘Residential areas’. Also Annexure- 10 circular made clear that if any requisite license other than Pollution Control Board Consent is obtained by the applicant for establishing the petrol pump prior to the date of Annexure- 9 circular dated: 24.02.2020, then for such projects the general siting criteria mentioned in Board circular dated: 09.08.2004 shall be applicable. Copy of the above circular dated: 09.08.2004 by No. PCB/TAC/18/2004 is produced herewith and marked as **Annexure- 11**.
- 9) Further CPCB has issued a Clarification on the guideline dated: 07.01.2020 vide Annexure- 8, on 29.01.2021. Copy of the same is produced herewith and marked as **Annexure- 12**. This clarification says that, the guideline is applicable for petrol pumps/ retail outlets where constructions commenced on or after 07.01.2020. It is also made clear

that the siting criteria specified in Annexure- 8 guideline is not applicable to petrol pumps/ retail outlets where prior clearance/ initial approval has been obtained from Petroleum & Explosive Safety Organization (PESO) and subsequently construction has been started before 07.01.2020.

10) It is further submitted that, following the Annexure- 12 clarification by CPCB, KSPCB has also issued a revised circular by no. PCB/HO/HOW/RULES-9/7/2019 dated: 04.02.2021. Copy of the same is produced herewith and marked as **Annexure- 13**.

It is respectfully submitted before the Hon'ble tribunal that, since the proponent of petrol pump at **Survey No. 1087/1C** has obtained initial approval of PESO only after 07.01.2020, there is no relaxation in the distance criteria. (Copy of the PESO initial approval, dated: 04.03.2020 is produced herewith and marked as **Annexure- 14** and copies of layout/ site plan submitted by the respondent 4 and 5 for their projects are produced herewith and marked as **Annexure -15**. Hence the Proponent/ Bharath Petroleum Company have to re-align the layout to maintain the requisite distance criteria from the neighbouring residential buildings.

11) As for the Second case, for the petrol pump at **Survey no.1100/1**, they had not obtained PESO initial clearance. Hence here also there is no relaxation in the minimum siting criteria of 30 meters to nearest residences. The proponent has to check for the possibility of re-aligning the layout so as to maintain the requisite minimum distance from the neighbouring residential buildings.

- 12) It is further submitted that, the proponents of the petrol pumps i.e.; respondents 4 and 5 have not submitted any application to Kerala State Pollution Control Board for obtaining Consent to Establish for their proposed petrol pumps till date.

CONCLUSION

- 13) The Joint Committee here by respectfully submits before this Hon'ble Tribunal that, on the light of the detailed site inspection and onsite verification of distances as per the layout/ site plan and further based on the documents produced by the project proponents, the Joint Committee has observed that the proposed petrol pumps under allegation are not entitled to avail the siting criteria exemption, as they don't have obtained the PESO initial approval before 07.01.2020, which is the cutoff date and also no construction works started before 07.01.2020 at the site subsequent to such initial approval. The proposed layout of the petrol pumps inspected were not meeting the requisite minimum of 30m distance criteria measured between the proposed fill point/dispense point/vent pipe position, and the nearby residences. Hence this Joint Committee is of the opinion that for the Proponents and the Oil marketing companies to continue with their projects, they have to relook on to the site plan / layout of their proposals such that a minimum mandatory clearance of 30 meters could be maintained from the nearby residences, and there after submit application to obtain necessary clearances from the concerned departments.

Dated this 17th of March 2021.

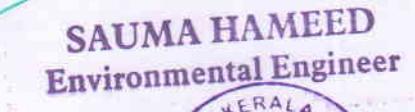
- 1) Smt. Anju.K.S. IAS,
Sub Collector,
Perinthalmanna.
Malappuram District




- 2) Dr. Deepesh.V, Scientist - C,
CPCB Regional Directorate,
Bengaluru.


DEEPESH V

- 3) Smt. Sauma Hameed,
Environmental Engineer
& Member Convener
Kerala State Pollution Control Board,
District Office, Malappuram.


PROCEEDINGS

Sub: O.A.No.19/2021 (SZ) filed before the Hon'ble National Green Tribunal regarding establishment of petrol pump, Vazhikkadavu in Malappuram District - Committee constituted by Hon'ble NGT-nomination of member of Kerala State Pollution Control Board- orders issued.

KERALA STATE POLLUTION CONTROL BOARD

No.PCB/HO/EE4/NGT/O.A. 19/2021 (SZ) Thiruvananthapuram Dated: 04/02/2021

Read: Order dated 25/01/2021 in O.A No. 19/2021(SZ) of the Hon'ble National Green Tribunal

ORDER

The Hon'ble National Green Tribunal (NGT) has registered O.A. No. 19/2021(SZ) regarding establishment of petrol pump near residences in Malappuram District against the norms provided by the Central Pollution Control Board. The NGT had vide paper read above, constituted a committee with the following members.

1. The District Collector, Malappuram
2. Senior Officer from Central Pollution Control Board, Regional Office, Bangalore
3. Senior Officer from Kerala State Pollution Control Board

The Committee is directed to inspect the area and submit a factual and action taken report, if there is any violation to the Hon'ble NGT on or before **25.02.2021**. It has also been directed to ascertain as to whether the establishment of the proposed petrol pump fuel station is in accordance with the guidelines issued by the CPCB in this regard after obtaining permission and other consents if any required from the authorities, complying with the pollution norms. If there is any violation found, the proposed action to be taken and if any damage is caused to the environment, the environmental compensation is to be assessed for recovery.

The Kerala State Pollution Control Board will be the nodal agency for co-ordination and for providing necessary logistics for this purpose. The Environmental Engineer, District Office, Malappuram is nominated to represent the Kerala State Pollution Control Board in the above committee.

Sd/-
CHAIRMAN

To

The Environmental Engineer
District Office, Kerala State Pollution Control Board
Malappuram

Copy to:

1. The District Collector,
Collectorate,
Civil Station Road,
Uphill, Malappuram -676 505
2. The Regional Director
CPCB, Regional Directorate
Bengaluru
3. The Environmental Engineer
Legal Cell, Ernakulam
4. Adv. Rema Smrithi V.K.
No.2, Temple Glade Apartments
Kalakshetra Colony
Beach Road
Besant Nagar
Chennai - 600090

with copy of reference

FORWARDED BY ORDER

Bindu V. Gopal

ENVIRONMENTAL ENGINEER-4

General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.kspcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

CB/HO/EE4/NGT/OA. No.19/2021

Dated: 04/02/2021

AUTHORISATION

Sub: OA. No.19/2021 before the Hon'ble NGT

The Environmental Engineer, Legal Cell, Ernakulam is hereby authorized to represent the Board (3rd respondent) in the above O.A.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD


MEMBER SECRETARY

To
The Environmental Engineer
Legal Cell
Ernakulam

Copy to:

1. Adv. Rema Smrithi V.K.
No.2, Temple Glade Apartments
Kalakshetra Colony
Beach Road
Besant Nagar
Chennai - 600090
2. ✓ The Environmental Engineer
✓ District Office, Malappuram

Annexure - 2

☎ General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
E-mail: ms.keralapcb@gov.in FAX: 0471 - 2318134, 2318152 web: www.keralapcb.nic.in



KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

Date: 04/02/2021

PCB/HO/EE4/NGT/O.A.NO. 19/2021

From

The Member Secretary

To

The Environmental Engineer
Legal Cell, Regional Office
Ernakulam

Sub: - O.A. 19/2021(SZ) filed before the Hon'ble National Green Tribunal
Ref: 1. Hon'ble NGT order in OA No. 19/2021(SZ) dated 25/01/2021.
2. This office Proceedings of even no. dated 04/01/2021

Madam,

The Hon'ble NGT had registered O.A No. 19/2021 regarding establishment of petrol pump near the residential area in Vazhikkadavu, Malappuram District against the norms provided by the Central Pollution Control Board. The NGT had constituted a Committee for conducting inspection and submitting factual report in this regard. The Environmental Engineer, District Office, Malappuram will be the nodal officer representing the Kerala State Pollution Control Board in the above Joint committee. The Official respondents are directed to file independent report to the Tribunal before 25.02.2021. You are hereby authorised to file the report in this case on behalf of the Board after considering the report of the Joint Committee. Copy of the authorisation is enclosed.

Yours faithfully,


MEMBER SECRETARY

Encl: Authorisation

Copy to:

The Environmental Engineer,
District Office, Malappuram

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

By e-mail

No. F.Tech39/Legal/RDS/2020-21/ 1183

Dt: 15-02-2021

To,

The Member Secretary
Kerala State Pollution Control Board
Plamoodu Jn., Pattom Palace P.O.
Thiruvananthapuram-695 004Sub: Change in CPCB Nominee to the Joint Committee appointed by Hon'ble NGT in
OA. No. 07 & 19 of 2021 (SZ)

Madam/Sir,

This has reference to the earlier letter from this office of even number dated 11.02.2021, wherein Sh. Vivek. K, SEE/Sc D was nominated as the CPCB representative in the Joint Committees appointed by Hon'ble NGT in OA. No. 07 & 19 of 2021 (SZ). However Sh. Vivek has been deputed for some urgent official engagements and Dr. Deepesh, V shall be replacing him as CPCB representative in both the aforesaid NGT Committees. His contact details are given below.

Name & designation: Dr. Deepesh V, Sc C
Off: 08023233739 - 205 (Ext.), Mob: 9611128895
Email - deepesh.cpcb@nic.in

It is requested to take further necessary actions for compliance of the Hon'ble NGT directions in a timely manner. Future communications in this regard could be made directly to Sh. Deepesh, with a copy to this office.

Yours faithfully,

(S. Suresh)

Regional Director

ssuresh.cpcb@nic.in, 9480672128

Copy to;

1. The District Collector, : For information please.
Collectorate, Civil Station Road,
Uphill, Malappuram - 676 505
2. The Environmental Engineer, : For information please
KSPCB District Office, Malappuram
3. D.H, Law section, CPCB : For information please
4. D.H, IPC-VII, CPCB : For information please
5. PS to MS : For information of M.S, please

(S. Suresh)

क्षेत्रीय निदेशालय (दक्षिण) : निसर्ग भवन, ए-ब्लॉक, प्रथम एवं द्वितीय तल, तिममय्या रोड, 7-डी मेन, शिवनगर, बंगलूरु - ५६० ०७९.

Regional Directorate (South) : " Nisarga Bhawan ", A-Block, 1st & 2nd Floors, Thimmaiah Road, 7th D - Main, Shivanagar, Bengaluru - 560 079.

दूरभाष / Telephone : 080-23233739, 23233827, 23233996, 23233600, 23232559, 23228002, 23222539, Fax : 080-23234059

ई-मेल / E-mail : cpbcszo@yahoo.com, zobangalore.cpcb@nic.in

प्रधान कार्यालय : परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली- ११० ०१९.

Head Office : Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष / Telephone : 011-43102030, Fax : 22305793, 22307078, 22307079, 22301032, 22304948

ई-मेल / E-mail : cpcb@nic.in वेबसाइट / Website : www.cpcb.nic.in

Annexure -5

Proposed location of petrol pump @ Survey No 1087/1C



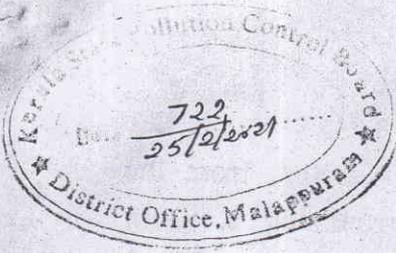
Annexure - 6

Proposed location of petrol pump @ Survey No 1100/1



Epp

Annexure - 7



Office of The District Collector, Civil Station Malappuram-676505,
 Phone-0483-2734922, Fax- 0483-2730010, e-mail:dcm.ker@nic.in

Date:25/02/2021

From
 District Collector
 Malappuram.

To
 Environmental Engineer,
 Kerala State Pollution Control Board
 District Office, Malappuram
 (kspcbmlpm@gmail.com)

Sir,

Sub:- Report in OA 19/2021 of Hon'ble National Green Tribunal - reg

Ref:- (1) Letter No. PCB/MLPM/OA19OF2021/202/2021 from that Office dated 10/02/2021
 (2) Proceedings of even number dated 18/02/2021
 (3) Reports Number RDOPTM/388/2021-G1, RDOPTM/382/2021-G1 dated 19/02/2021 of Sub Collector, Perinthalmanna

Attention is invited to the reference cited above. Sub Collector, Perinthalmanna has been nominated as representative of the District Collector as per reference (2) for the Joint Verification Team constituted as per the direction of the Hon'ble National Green Tribunal in OA 19/2021 dated 25/01/2021. Sub Collector has submitted the inspection report vide reference (3).

1. Nilambur Taluk, Vazhikkadavu Village at Sy.No. 1100/1

Sri. Abdul Kareem is residing at a distance of 20.4 meters from the proposed Fuel Dispensing Point and others are residing at a distance of 30 meters from Vent Pipe location. The Karakodan Puzha (River) is at a distance of 24.10 meters from the Fuel dispensing unit. It is also reported that Karakodan River has been overflowed through this area in the last flood.

2. Nilambur Taluk, Vazhikkadavu Village at Sy.No. 1087/1C

Smt. Thresiamma is residing at a distance of 26.7 meters from the proposed fuel Dispensing Point and Sri. Subair is residing at 24 meters distance from the Vent Pipe location. The tributary of the Karakodan River is flowing at a distance of 11 m away from the northern side of the plot and Karakodan River is flowing at a distance of 31 meter away from the northern side of the plot. It is also reported that Karakodan River has been overflowed through this area in the last flood.

On verification of the files at the Collectorate, it is seen that NOC for both the Petroleum outlet has not been issued so far.

Yours faithfully

DR.MC REJIL, ADM DCMPPM, O/O DYC(GEN) DCMPPM
Deputy Collector(General)
For District Collector

Signature Not Verified
Digitally signed by DR M C REJIL
Date: 2021.02.25 10:18:07 IST
Reason: Approved



CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

January 07, 2020

B-13011/1/2019-20/AQM 10802-10847
OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors -regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.


(V.K. Shukla)
Additional Director, AQM Div.

Encl.: As Above

To.

1. As per List Enclosed

Copy to:

1. Joint Secretary
CP Division
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi - 110 003

2. PS to CCB

3. PS to MS

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DU's shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
11. All Retail Outlets shall provide overfill alarm through automation.
12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.

B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:

1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
 - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System:

1. All new retail outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overflow protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

General: 0471-2312910, 231254, 231255 Chairman: 2312150 Member Secretary: 2312151
E-mail: ms.kspcb@gov.in FAX: 0471-2312134, 2312152 web: www.keralapcb.c.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

No. PCB/HO/HOW/RULES9/7/2019

Date: 24/02/2020

CIRCULAR

Sub: - Distance criteria for new petrol pumps - reg.
Ref: - CPCB guidelines for setting up of New petrol pumps in compliance of Hon'ble NGT Order dated 18/01/2019 in O.A No 86/2019. (Copy enclosed)

In compliance to the directions issued by Hon'ble NGT in O.A No. 86/2019 dated 18/01/2019, Central Pollution Control Board has laid down the guidelines for setting up of New Petrol Pumps.

The Hon'ble NGT has directed that these guidelines shall be included in the Integrated Consent to Establish (ICE) of new outlets of petrol pumps as a condition that

"CPCB guidelines for setting up of New Petrol Pumps shall be followed".

The following siting criteria for new retail outlets of petrol pumps shall be followed.

1. For petrol pumps, new retail outlets shall not be located within a radial distance of 50 metres (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws.
2. In case of constraints in providing 50 metres distance, the retail outlet shall implement additional safety measures as prescribed by Petroleum and Explosives Safety Organization (PESO).
3. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 metres.
4. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

The circular shall come into effect from the date of the circular and shall be applicable to all applications received thereafter.

Sd/-
CHAIRMAN

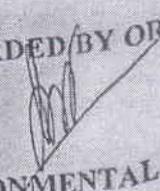
To

1. The Chief Environmental Engineer,
Regional Office, Trivandrum/Ernakulam/Kozhikode.
2. The Senior Environmental Engineer,
Regional Office, Ernakulam.
3. The Environmental Engineer, District Office,
Thiruvananthapuram, Kollam, Pathanamthitta, Alapuzha, Idukki, Kottayam,
Ernakulam-1, Ernakulam-2, ESC - Eloor, Thrissur, Palakkad, Malappuram,
Kozhikode, Kannur, Wayanad, Kasargod.

Copy to:-

- 1) All Technical Staff in HO
- 2) IT Cell (for uploading in the website)
- 3) C.A to CHN & MS

FORWARDED BY ORDER


CHIEF ENVIRONMENTAL ENGINEER

Annexure - 10

E-mail: ms.kspcb@gov.in FAX: 0471-2318134, 2318152 web: www.keralapcb.nic.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004

പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

copy to tech staff

Date: 18/08/2020



No PCB/HO/HOW/RULES9/7/2019

CIRCULAR

Subj: Distance criteria for new petrol pumps - clarification - reg.
Ref - 1. Circular No. PCB/TAC/18/2004 Dated: 09/08/2004
2. Circular No. PCB/HO/HOW/RULES9/7/2019 Dated: 24/02/2020

Vide circular cited above, new retail outlets for petrol pumps shall not be located within a radial distance of 50 metres (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws and in no case it shall be less than 30 meters. In partial modification of the circular cited above, the siting criteria for new retail outlets of petrol pumps from the nearest 'residential building' may be considered instead of residential areas. Also if any requisite licence other than the PCB consent is obtained by the applicant for establishing the petrol pump prior to the date of the circular cited (2) above, the siting criteria mentioned in circular dated 09/08/2004 shall be applicable.

3 pages

for

[Signature]
CHAIRMAN

To

1. The Chief Environmental Engineer, Regional Office, Trivandrum/Ernakulam/Kozhikode.
2. The Senior Environmental Engineer, Regional Office, Ernakulam.
3. The Environmental Engineer, District Office, Thiruvananthapuram, Kollam, Pathanamthitta, Alapuzha, Idukki, Kottayam, Ernakulam-1, Ernakulam-2, ESC - Eloor, Thrissur, Palakkad, Malappuram, Kozhikode, Kannur, Wayanad, Kasargod.

Copy to:-

- 1) All Technical Staff in HO
- 2) IT Cell (for uploading in the website)
- 3) C.A to CHN & MS

Annexure - II

Sauma Hameed
Assistant Engineer
Kerala State Pollution Control Board
District Office, Kozhikode
Phone: 318154 & 318155
Fax: 318152
Email: kspcb@asianetindia.com

Cover



KERALA STATE POLLUTION CONTROL BOARD

PATTOM P.O., THIRUVANANTHAPURAM - 695 004

www.keralapcb.org

Date: 9-8-2004

In reply please refer to: No. PCB/TAC/18/2004

CIRCULAR

Sub:- Siting criteria for industries other than stone crushers.

- Ref:-
- 1) Minutes of the meeting of the Committee held on 17.5.2004.
 - 2) Decision of the 143rd Board meeting held on 23-7-2004.

The Committee constituted to study and recommend norms for siting criteria of industries other than stone crushers have finalised the criteria in the meeting held on 17.5.2004. In the 143rd meeting of the Board held on 23.7.2004 it was decided to implement the siting criteria in consent administration as stated below:

Criteria for industries other than stone crushers

❖ Distance from:

- i. In the case of industry having air pollution (including sound pollution) potential, distance shall be measured from the main building or the building housing the equipment, operation or process of most pollution potential.
- ii. In the case of industry having water pollution potential, distance shall be measured from the major wastewater outlet.
- iii. In the case of industry having air and water pollution potential, the shorter of the above two distances shall be taken.

❖ Distance to:

- i. The horizontal distance to the nearest residence shall be measured and denoted d_R.
- ii. The horizontal distance to the nearest educational institution / court / public office / hospital / place of worship / community hall / similar establishment (excluding other industries) shall be measured and denoted d_O.

NOTE: Where d_R and/or d_0 are/is considerably more than the minimum distance mentioned below, it is not necessary to measure the same but it is sufficient to state as \gg the minimum distance mentioned.

Sl No	Industry		Minimum distance, m	
	Scale	Category	d_R	d_0
1	SMALL	Red	25	50
		Orange	10	15
		Green	3	5
2	MEDIUM	Red	50	100
		Orange	15	25
		Green	6	10
3	LARGE	Red	100	100
		Orange	40	60
		Green	15	30

For industries having noise potential, proposed in silence zones as per the Noise (Management and Handling) Rules, the minimum distance shall be two times the d_0 subject to a minimum of 100m.

It is desirable to have a minimum set back of 3m between the boundary and the plant building to avoid construction of factory building along or too close to the boundary wall. The setback can be utilised for the development of greenbelt. In case of industries falling in green/orange categories of Small Scale Industries, the requirement of minimum set back may be dispensed with.

Where necessary, the minimum distance may be enhanced for reasons to be recorded in writing.

The above criteria will be implemented with immediate effect and will be reviewed after 6 months.

Sd/-

MEMBER SECRETARY

To

1. CEE, RO, EKM/KKD
2. EE, DO, TVPM/KLM/PTA/ALPA/TSR/IDK/PLKD/MLPM/KNR
3. All Technical staff in the Head Office.

FORWARDED/BY ORDER,

ENVIRONMENTAL ENGINEER



CENTRAL POLLUTION CONTROL BOARD

DELHI 110032

B-13011/1/2020-21/AQM

January 29, 2021

OFFICE MEMORANDUM

Sub: Clarification with regard to cut-off date for applicability of siting criteria referred in Guidelines for Setting Up of New Petrol Pumps dated 07.01.2020

This is in reference to guidelines issued by CPCB on 07.01.2020 for setting up of new petrol pumps indicating the siting criteria to be got implemented for new Retail Outlets.

References/cases have been received with regard to applicability of CPCB siting criteria dated 07.01.2020, in case of Retail Outlets where Letter of Intents (LoIs) have been issued or applications have been made for obtaining NOC or prior clearance/ initial approval has been obtained from PESO.

In this regard, it is clarified that the siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/ initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This is issued with the approval of Competent Authority.


 (P. K. Gupta)
 Additional Director and Head
 AQM division

To:

1. All SPCBs/PCCs - *With a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to fuel Retail Outlets at State level and District Collectors.*
 (As per list enclosed)
2. Ministry of Petroleum And Natural Gas
 Joint Secretary (Marketing)
 Ministry of Petroleum and Natural Gas, Govt. of India
 Shastri Bhavan,
 New Delhi - 110001

3. Petroleum And Explosives Safety Organisation
Chief Controller of Explosives
Petroleum and Explosive Safety Organization (PESO)
A Block CGO Complex Fifth Floor Seminary Hills
Nagpur-(Maharashtra) -440006
4. The Chairman,
M/s. Bharat Petroleum Corporation Limited
Bharat Bhavan, 4 and 6 Currimbhoy Road
Ballard Estate, Mumbai 400 001
5. The Chairman,
M/s. Hindustan Petroleum Corporation Limited
Petroleum House, 17, Jamshedji Tata Road, Mumbai
Maharashtra 400020
6. The Chairman,
M/s. Indian Oil Corporation Limited
Indian Oil Bhawan, G9, Ali Yavar Jung Marg
Bandra East, Mumbai, Maharashtra 400 051
7. General Manager (International Trade),
Mangalore Refinery and Petrochemicals Limited,
Core - 8, 7th Floor,
Scope Complex, Lodhi Road,
New Delhi - 110003
8. The Chairman and Managing Director,
M/s. Shell India Pvt. Ltd.
Plot No. 7, Bangalore Hardware Park,
Devanahalli Industrial Park
Mahadeva Kodigehalli
Bangalore- 562 149, Karnataka.
9. The Chairman and Managing Director,
M/s Reliance Industries Limited,
Maker Chambers - IV
Nariman Point
Mumbai 400 021
10. Chairman
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
5th Floor, Jet Airways Godrej BKC,
Plot No. C-68, G Block
Bandra Kurla Complex, Bandra East
Mumbai- 450 051

Copy to:

1. Regional Director
Regional Directorate, Bhopal
Third Floor Sahkar Bhawan
North T T Nagar
Bhopal 462003
2. Regional Director
Regional Directorate Bengaluru
A-Block, Nisarga Bhavan,
1st and 2nd Floors, 7th D Cross,
Thimmaiah Road, Shivanagar,
Bengaluru-560079
3. Regional Director
Regional Directorate, Chennai
No. 76, Mount Salai,
Guindy, Chennai-600032
4. Regional Director
Regional Directorate Kolkata
South end Conclave Block-502, 5th and 6th Floor,
1582, Razidanga, Main Road,
Kolkata-700107
5. Regional Director
Regional Directorate, Lucknow
PICUP Bhawan
Vibhuti Khand, Gomti Nagar
Lucknow - 226 010
6. Regional Director
Regional Directorate, Shillong
TUM-SIR. Lower Motinagar,
Near Fire Brigade H.Q., Shillong-793014
7. Regional Director
Regional Directorate, Vadodara
Parivesh Bhawan, Opp. Ward No. 10
VMC Office Subhanpura, Vadodara - 390 023
8. Regional Director
Regional Directorate, Pune
Row House No.1, Nisarg Vihar,
Balewadi, Pune -411045

List of SPCBs/ PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupla Road, Pappu Nallah, Naharlagun - 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 th & 5 th floors Church Street, Bangalore - 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit - VIII, Bhubaneswar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur - 302004 Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok., Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032, Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad - 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow - 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block -LA, Sector 3, Salt Lake City, Kolkata - 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair - 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman - 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		



KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

Copy to
tech staff

PCB/HO/ HOW/RULES9/7/2019

Dated: 04/02/2021

CIRCULAR

Sub: - Distance criteria for new petrol pumps - clarification - reg

- Ref: 1. Office Memorandum of CPCB no B-13011/1/2019-20/AQM 10814 dated 07.01.2020
 2. Circular of even no. dated 24.02.2020
 3. Circular of even no. dated 18/08/2020
 4. Office Memorandum no. B-13011/1/2020-21/AQM dated 29.01.2021 from CPCB

Based on the Office Memorandum of Central Pollution Control Board vide reference (1), Board had issued circular vide reference (2) specifying the siting criteria for new petrol pumps.

In view of some representations by the stakeholders, Board had issued circular vide reference (3) which stated "if any requisite license other than PCB consent is obtained by the applicant for establishing the petrol pump prior to the date of circular referred (2) above, the siting criteria mentioned in the circular no.PCB/TAC/18/2004 dated 09/08/2004 is applicable".

Now the Central Pollution Control Board vide office memorandum referred (4) above has further clarified the matter as follows.

"The siting criteria for new retail outlets is to be complied with in cases where construction of retail outlets by Oil Marketing Companies (OMC) commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020."

In compliance to the same, Board also follows that the new siting criteria will not apply to those cases where PESO prior clearance/initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This circular is issued based on the Office Memorandum cited (4) above for compliance.

Sd/-
CHAIRMAN

To

1. The Chief Environmental Engineer, Regional Office
Trivandrum/Ernakulam/Kozhikode
2. The Senior Environmental Engineer
Environmental Surveillance Centre, Eloor
3. The Environmental Engineer, District Office
Trivandrum/ Kollam/ Alappuzha/ Pathanamthitta/ Kottayam/ Ernakulam-1/ Ernakulam-2/
Idukki/ Thrissur/ Palakkad/ Malappuram/ Kozhikode/ Kannur/ Wayanad/ Kasargode

Copy to:

1. All Technical Staff
2. IT Cell(for uploading in Boards website)
3. CA to CHN and MS
4. Stock file

FORWARDED/BY ORDER

SENIOR ENVIRONMENTAL ENGINEER - 3

5/2/2021



भारत सरकार
Government of India
वणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो)
Petroleum & Explosives Safety Organisation (PESO)
A और O - विंग, ब्लॉक 1-8, दूसरा तम, शास्त्री भवन, 25 हार्दोस रोड, मुंगम्बलम,
चेन्नई - 600006
A & O - Wing, Block 1-8, IInd Floor, Shastri Bhavan, 25 Haridoss Road, Mungambalam,
Chennai - 600006

E-mail : jcc@chennai@peso.gov.in
Phone/Fax No : 044 -
28287118, 28281023, 28281041, 28287119/28286948

पूर्व अनुमोदित संख्या /Prior Approval No : A/P/SQ/KL/14/4057 (P471285)

दिनांक /Dated : 09/03/2020

दिनांक /To,

M/s. BIKARAJ PETROLEUM CORPORATION LTD,
DOOR NO 2445 YMCA CROSS ROAD,
CALICUT
KODIYKODE,
Kozhikode,
Taluka: Kozhikode,
District: KODIYKODE
State: Kerala
PIN: 673001

12 MAR 2020

विषय /Subj Survey No. 1087/10, BPCL RETAIL OUTLET, vazhikadavu, Nilambur, Taluka: Nilambur, District: MALAPPURAM, State: Kerala, PIN: 679333 में स्थापित
पेट्रोलियम बंध A,B Retail Outlet।
Proposed Petroleum Class A,B Retail Outlet at Survey No. 1087/10, BPCL RETAIL OUTLET, vazhikadavu, Nilambur, Taluka: Nilambur, District: MALAPPURAM
State: Kerala, PIN: 679333

आपको /To,

कृपया आपको उपरोक्त विषय से संबंधित सब संख्या OIR431389 दिनांक 26/02/2020 का संदर्भ रहना करे।

Please refer to your letter No. OIR431389 dated 26/02/2020 on the subject.

अतिरिक्त पर के साथ अतिरिक्त उपरोक्तन अधिसूचना का साइट (स्वातंत्र्य) आइट. आदि दर्शाता Drawing(s) nos. 73/19 dated 15/02/2020, 73/19 dated 15/02/2020, mmy/73/19 dated 15/02/2020 को अनुमोदित किया जाता है तथा प्रत्येक आरेखण की एक प्रति विहित प्रकृतिका कर लौटाई जा रही है।

The Drawing(s) nos. 73/19 dated 15/02/2020, 73/19 dated 15/02/2020, mmy/73/19 dated 15/02/2020, showing the site layout/construction details forwarded with your letter under reference is approved and a copy of each of the same is returned herewith duly signed in token of approval.

अनुमोदित प्लान के अनुसार निर्माण होने के पर्याप्त पेट्रोलियम नियम 2002 के अंतर्गत रूख XIV में अनुमति जारी करने हेतु, कृपया निम्नलिखित दस्तावेज इस कार्यालय को पेश करें।

On completion of the construction as shown in the approved plan please forward the following documents for grant of licence in Form XIV of the Petroleum Rules, 2002

1. फॉर्म IX (संबन्धित) में विहित शर्त पूरा होना सुनिश्चित आवेदन।
Form IX (satisfactory) duly filled in and signed.
2. पेट्रोलियम नियम 2002 के अंतर्गत अनुमति प्राप्त होने पर उपलब्ध ई-युक्तता सुविधा के माध्यम से 10000/- (प्रति वर्ष अधिसूचना 10 वर्ष तक) का वार्षिक शुल्क अधिसूचना के तहत जमा करें।
A license fee of Rs. 10000/- (per year - maximum upto 10 years) to be submitted online through e-payment facility available on online application portal under petroleum rules, 2002.
3. अनुमोदित आरेखण की तीन प्रतियाँ।
Three copies of the approved drawings.
4. मुख्य विस्फोटक विभाग, तामपूर द्वारा अनुमोदित सक्षम ध्वजित द्वारा जारी पेट्रोलियम नियम 2002 (संलग्न) के अंतर्गत नियम 130 और 126 में आवश्यक सफ्टी और रैंक टैरर प्रमाणपत्र जो कि सक्षम की वेबसाइट <http://www.peso.gov.in> पर "सक्षम व्यक्ति" अधिसूचना संशुद्ध के माध्यम से बनाया गया है।
Safety and Test Certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by Competent person approved by CCE, Naggur and generated through On-line Competent Person Module available at <http://www.peso.gov.in>
5. जिला अधिकारी से प्राप्त "अनुमति प्रमाणपत्र" की मूल प्रति तथा उनके द्वारा विहित हस्ताक्षरित एवं स्वयंसेवक की मोहर तथा हस्ताक्षर।
Original copy of "No Objection Certificate" from the District Authority together with site plan duly endorsed by him with his office seal/stamp.
6. स्व-स्वीकृत से होने वाले परामर्श पर हस्ताक्षर करने के लिए अधिकृत व्यक्ति(ए) के नामना हस्ताक्षर।
Sponsor signature(s) of the person(s) authorized to sign the correspondence addressed to this office.
7. अनुमोदित प्लान के अनुसार कार्य के पूर्णता की पुष्टि।
A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.
8. विभिन्न कोणों से लिए गए पेट्रोल पंप के रंगिन फोटोग्राफ का एक सेट।
One set of colour photographs of the petrol pump taken from different angles.

जी.एस.आर. 519(E) दिनांक 05/09/2000 द्वारा भारत सरकार, पेट्रोलियम तथा प्राकृतिक गैस संवर्धन द्वारा अधिसूचित आदेश, 2000 के "सॉल्वेंट, रफ़िनाई तथा स्टॉप (अधिग्रहण, विक्री, अंतराण और अंतर्गमन) में उपयोग की शर्तों) आदेश (अधिग्रहण, विक्री, अंतराण तथा स्टॉप) का कृपया पालन करें।

Please follow the requirements/provision of "Solvent, Refined and Stop (Acquisition, Sale, Storage & Provision of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/09/2000.

कृपया अधिसूचना में अपने सभी पत्राचार में इस कार्यालय की कृपया संख्या A/P/SQ/KL/14/4057 (P471285) का संदर्भ दें।

Please quote this office file No. A/P/SQ/KL/14/4057 (P471285) in all your future correspondences.

ध्यान दें, यह अनुमोदित/अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/स्वीकृति प्राप्त करने से या तथा समूह अन्यथा विहित से छूट रही देती है।

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

Jt. G.C.E., S.C., Chennai

भवदीय / Yours faithfully

(अहिन नंदी)
(AHIN NANDI)
उप विस्फोटक नियंत्रक
Dy. Controller of Explosives
उप संचालक मुख्य विस्फोटक नियंत्रक
For J.L. Chief Controller of Explosives
चेन्नई/Chennai

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारे वेबसाइट : <http://peso.gov.in> देखें)
(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)

Note:-This is system generated document does not require signature.

